The Indian Trade Unions (Bombay Amendment) Act, 1956

Act 32 of 1956

Keyword(s):
Central Act Amendment, The Indian Trade Unions Act, 1926
THE INDIAN TRADE UNIONS (BOMBAY AMENDMENT) ACT, 1956.

CONTENTS.

PREAMBLE.

SECTIONS.

1. Short title.

2. Amendment of section 33 of Act XVI of 1926.
BOMBAY ACT No. XXXII OF 1956.¹

[THE INDIAN TRADE UNIONS (BOMBAY AMENDMENT) ACT, 1956.]

[7th June 1956]

An Act further to amend the Indian Trade Unions Act, 1926, in its application to the State of Bombay.

WHEREAS it is expedient further to amend the Indian Trade Unions Act, 1926, in its application to the State of Bombay, for the purpose hereinafter appearing; It is hereby enacted in the Seventh Year of the Republic of India as follows:—

1. This Act may be called the Indian Trade Unions (Bombay Amendment) Act, 1956.

2. In section 33 of the Indian Trade Unions Act, 1926, to sub-section (2) the following shall be added, namely:

“and in the case of an offence under sub-section (2) of section 31, within six months next after the alleged offence came to the knowledge of the Registrar.”

¹ For Statement of Objects and Reasons, see Bombay Government Gazette, 1956, Part V, p. 62.